

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4892  
ANSWERED ON:23.05.2006  
SUPREME COURT S NOTICE TO NHRC  
Pathak Shri Brajesh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Supreme Court has issued any notice to the National Human Rights Commission and Government, to appoint nodal officers and setting up of special courts in every districts of the country within six months and sending report to the concerned High Courts within six months in regard to check atrocities on details;
- (b) if so, the details thereof;
- (c) whether the Government has submitted any reply to the Supreme Court in this regard; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

- (a) & (b): Yes, Sir. A notice has been received from the Hon`ble Supreme Court by the National Human Rights Commission (NHRC) and the Government on a writ petition filed by National Campaign on Dalit Human Rights and Others seeking directions of the Hon`ble Supreme Court on several issues including, inter-alia, the appointment of nodal officers and setting up of special courts in every district of the country.
- (c) & (d): The Government is yet to file a reply.